

ACT No. II OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 18th
February, 1927.)

**An Act further to amend the Indian Registration Act, 1908,
for a certain purpose.**

VI of 1908. **W**HEREAS it is expedient further to amend the Indian
Registration Act, 1908, for the purpose hereinafter
appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Registration (Amend- Short title.
ment) Act, 1927.

VI of 1908. 2. In sub-section (2) of section 17 of the Indian Registra- Amendment of
tion Act, 1908, after clause (vii), the following *Explanation* section 17, Act
shall be inserted, namely:— XVI of 1908.

“*Explanation.*—A document purporting or operating to
effect a contract for the sale of immoveable property shall not
be deemed to require or ever to have required registration by
reason only of the fact that such document contains a recital
of the payment of any earnest money or of the whole or any
part of the purchase money.”

Price 1 anna or 1½d.

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